

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 165  
(TO BE ANSWERED ON THE 5<sup>th</sup> February 2024)**

**PASSENGERS HAVING FOOD AT RUNWAY OF MUMBAI AIRPORT**

165. SHRI RAM NATH THAKUR

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the steps taken, apart from imposing monetary penalty on the flight operators for allowing passengers to have food on the runway of Mumbai airport in January 2024;
- (b) the extent to which allowing passengers to have food on the runway can prove dangerous for safety standards; and
- (c) the details of the action taken in this case so far?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): Government has imposed monetary penalty on M/s Interglobe Aviation Private Limited and Mumbai International Airport Limited for violation of aviation security and air safety guidelines. Apart from monetary penalty, Directorate General of Civil Aviation has instructed all Airlines to ensure that in case of flight diversion and long delays, the aircraft should be parked on contact stand so that passengers can be shifted to terminal building for disembarkation/de-boarding, if required.

Debris from the food packets can get ingested into the aircraft systems(including engines) and adversely effect the aircraft safety. The debris on the apron will also attract wildlife which can effect the aircraft systems.

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